

**HIGH COURT OF CHHATTISGARH, BILASPUR**  
**ORDER**

No. 50 (Mis.)/  
II-14-1/2020

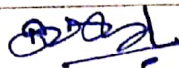
Dated 16<sup>th</sup> May, 2020

The High Court of Chhattisgarh has decided that the High Court and Subordinate Courts will start regular/normal functioning w.e.f. 18.05.2020 and only limited number of cases (fresh cases and more than 05 years old cases) will be taken up for hearing w.e.f. 18.05.2020 including the period of Summer Vacation from 18.05.2020 to 12.06.2020, which has been declared as working days vide order no. 47 dated 07.05.2020.

In order to avoid spread of pandemic disease of Covid-19, the hearing and disposal of cases will be carried out with the restrictions/directions issued by the State Government alongwith the following guidelines for movements in the premises of High Court of Chhattisgarh and Subordinate Courts as under:-

**A - HIGH COURT OF CHHATTISGARH:-**

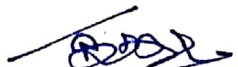
1.	Limited number of cases (fresh cases and more than 05 years old cases, targeted for hearing and disposal).
2.	If any lawyer finds practical difficulty in regular filing, it can be done through e-filing and the said case will be listed before an appropriate bench as per the roster on such date and time as approved by the Hon'ble Chief Justice.
3.	Thermal checking necessary.
4.	Masking of face and social distancing will have to be strictly followed. Any violation may result in denial of entry in future.
5.	Spitting, loitering etc. are strictly prohibited.
6.	Dust bins should be used for disposal of waste papers/ paper napkins.
7.	Only those lawyers whose cases are listed or those who want to file cases/ documents would be allowed.
8.	At the most, two lawyers per case would be allowed. This is not applicable for AG/ASG office.
9.	Only one clerk for one team of lawyers would be allowed. This is not applicable for AG/ASG office.
10.	Litigants, unless directed to appear personally, shall not be allowed entry. This is not applicable for AG/ASG office.
11.	Photocopiers/ Typists shall not be allowed entry.
12.	Any lawyer, litigant, officer, clerk, driver who has come from outside the state after 01.04.2020, shall seek permission of RG/ designated authority a day before.

  
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13.	No one shall be allowed entry in the office area except filing/ copying/ default removing counter.
14.	No refreshment/ tea/ food stall shall be allowed. Those permitted entry are advised to come with their own arrangement of eatables/ water. However, water dispenser would be allowed in the court premises.
	For any queries, office of RG may be contacted on following numbers: 07752-241283,07752-241223,07752-241311.

**B - SUBORDINATE COURTS :-**


1.	<p><b>(A) In the Green &amp; Orange Zone:-</b> Limited number of cases (fresh cases and more than 05 years old cases, targeted for hearing and disposal) as under:-</p> <p>a) Courts of H.J.S. - from 11.00 A.M. To 02.00 P.M. b) Court of L.J.S. - from 02.00 P.M. To 05.00 P.M..</p> <p><b>(B) In the Red Zone:-</b> The Subordinate Courts will function as they were functioning during lockdown period or as per the directions issued by the District Judge concerned/Principal Judge/Judge of the Family Court/Judge-Commercial Court/Special Judge (SC/ST), Member Judge (Industrial Court), Judge (Labour Court) etc. from time to time.</p> <p><b>(C) Examination of witnesses:-</b> As far as possible, taking of evidence with physical presence may be kept in abeyance till normalcy is restored and the summoning/presence of witnesses shall be avoided. So also the presence of the accused need not be insisted except under the compelling circumstances and to be done in accordance with law, preferably through Video Conferencing. It shall be for the District Judge concerned to formulate ways and means and take necessary steps to an appropriate extent. It will be carried out only in those urgent matters as and when decided by the Presiding Officer of the concerned Court.</p> <p><b>(D)</b> It shall be open for the District Judge concerned/Principal Judge/Judge of the Family Court/Judge- Commercial Court/Special Judge (SC/ST), Member Judge (Industrial Court), Judge (Labour Court) etc. to deploy requisite extent of the staff (on rotation or otherwise) to get the work done maintaining the social distancing norms.</p>
2.	Thermal checking necessary.
3.	Masking of face and social distancing will have to be strictly followed. Any violation may result in denial of entry in future.
4.	Spitting loitering is strictly prohibited.
5.	Dust bins should be used for disposal of waste papers/ paper napkins.
6.	Only those lawyers whose cases are listed or those who want to file

  
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	cases/ documents would be allowed.
7.	At the most, two lawyers per case would be allowed.
8.	Only one clerk for one team of lawyers would be allowed.
9.	Litigants, unless directed to appear personally, shall not be allowed entry.
10.	Photocopiers/ Typists shall not be allowed entry.
11.	Any lawyer, litigant, officer, clerk, driver who has come from outside the state after 01.04.2020, shall seek permission of District Judge/ designated authority of the concerned Court a day before.
12.	No one shall be allowed entry in the office area except filing, copying etc.
13.	No refreshment/ tea/ food stall shall be allowed. Those permitted entry are advised to come with their own arrangement of eatables/ water. However, water dispenser would be allowed in the court premises.
14.	All the aforesaid activities shall be carried out by following all the mandatory guidelines/directions issued by the State /Central Government from time to time in this regard.
	For any queries, office of District Judge/designated authority of the concerned Court may be contacted.

By order Hon'ble the High Court

 16.05.2020

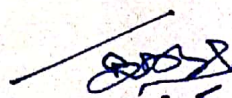
(Neelam Chand Sankhla)  
Registrar General

Endt. No. 50 /  
II-14-1/2020

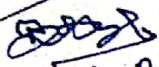
Dated 16<sup>th</sup> May, 2020

**Copy forwarded to:-**

1. Deputy Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. Private Secretary to Hon'ble Shri Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.

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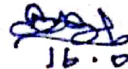
8. Private Secretary to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Shri Justice Sharad Kumar Gupta, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Shri Justice Ram Prasanna Sharma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
14. Private Secretary to Hon'ble Mrs. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
15. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
16. Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur for information.
17. Registrar (Vigilance/ I. & E./ Judicial/ S. & A. Cell), High Court of Chhattisgarh, Bilaspur for information.
18. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
19. Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mahanadi Bhawan (Capital Complex), Mantralaya, Atal Nagar, Nava Raipur for information.
20. Additional Registrar (Judl/D.E. & E./Admn.), High Court of Chhattisgarh, Bilaspur for information.
21. I/C Registrar (Computerization)-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information – with a request to get the same be uploaded in the website of this High Court,
22. O.S.D., High Court of Chhattisgarh, Bilaspur,
23. Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
24. District & Sessions Judge, Balod/ Baloda-Bazar/ Balrampur at Ramanujganj/ Bemetera/ Bastar at Jagdalpur/ Bilaspur/ Dakshin Bastar at Dantewara/ Dhamtari / Durg / Janjgir-Champa/ Jashpur at Jashpurnagar/ Kabirdham at Kawardha/ Kondagaon/ Koriya (Baikunthpur)/ Korba/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surguja at Ambikapur / Surajpur/ Uttar Bastar (Kanker), for information and for onwards communication to concerned District Bar Association,

  
16.05.2020



25. Principal Judge/ I Additional Principal Judge/ II Additional Principal Judge/ III Additional Principal Judge, Family Court, Bilaspur/Durg/Raipur.
26. Judge, Family Court, Baloda-Bazar/Dhamtari/ Jagdalpur/ Janjgir-Champa/ Kawardha/ Kanker/ Korba/ Manendragarh/ Mahasamund/ Raigarh/ Rajnandgaon/ Surajpur/ Surguja
27. Judge, Commercial Court (District Level), Sector 19, Kotara Bhantha, Nawa Raipur-492101.
28. Special Judge under S.C. & S.T. (P.A.) Act, Jagdalpur/ Bilaspur/ Durg/ Jashpur/ Janjgir-Champa/ Korba/ Raigarh/ Raipur/ Rajnandgaon/ Surguja
29. Member Judge, Industrial Court, Nagar Ghadi Chowk, Raipur.
30. Labour Judge, Labour Court, Baloda-Bazar/ Bastar (Jagdalpur)/ Bilaspur/ Dhamtari/ Durg/ Janjgir/ Korba/ Manendragarh/ Mahasamund/ Raigarh/ Raipur No. 01/ Raipur No. 02/ Rajnandgaon/ Ambikapur.
31. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur
32. Advocate General, High Court of Chhattisgarh, Bilaspur
33. The President/Secretary, District Bar Association, Balod/ Baloda-Bazar/ Balrampur at Ramanujganj/ Bemetera/ Bastar at Jagdalpur/ Bilaspur/ Dakshin Bastar at Dantewara/ Dhamtari / Durg / Janjgir-Champa/ Jashpur at Jashpurnagar/ Kabirdham at Kawardha/ Kondagaon/ Koriya (Baikunthpur)/ Korba/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surguja at Ambikapur / Surajpur/ Uttar Bastar (Kanker).
34. President, Chhattisgarh High Court Bar Association, High Court Campus, Bilaspur.
35. Chairman, State Bar Council of C.G., High Court Campus, Bilaspur.
36. Assistant Solicitor General of India, High Court Campus, Bilaspur.
37. Joint Registrars, High Court of Chhattisgarh, Bilaspur,
38. All Additional Registrars (M), High Court of Chhattisgarh, Bilaspur,
39. All Deputy Registrars, High Court of Chhattisgarh, Bilaspur,
40. Accounts Officer, High Court of Chhattisgarh, Bilaspur,
41. All Assistant Registrars/Librarian/S.O./P.S./Assistant Editor (I.L.R.)/Court Manager, High Court of Chhattisgarh, Bilaspur,
42. President, C.G. High Court Officers/Employees Union, Bilaspur,

**For information & necessary action.**

  
16.05.2022  
(Neelam Chand Sankhla)  
Registrar General